

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**Caveat No. 11/2024**  
**COMP.APPL/147 CH)2024**  
**And**  
**CP/24(CH)2024**

**IN THE MATTER OF:**

**Sunny Kochar** ... **Petitioner**

**Versus**

**Kochar Sung Up Acrylic Limited** ... **Respondent**

**Under Section: 241 & 242, CA 2013**  
**Rule: 11, 25 of NCLT Rules, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mrs. Munisha Gandhi, Senior Advocate with Ms. Salina Chalana, Advocate

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Ms. Nishtha Khurana, Advocate, Ms. G.S. Sarin, PCS & Ms. Swati Vashisth, PCA

**ORDER**

Learned counsel for the respondent has sought a pass over, but it is seen that now it is 3.45 pm, so pass over is not possible at this time. Therefore, the matter is fixed for tomorrow i.e. 11.07.2024 in Item No.1.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**